

(2021) 09 SEBI CK 0060

In the Securities Appellate Tribunal Mumbai

Case No : Appeal No. 521 Of 2021

Hemant Sheth And Ors

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

Date of Decision : 14-09-2021

Acts Referred:

Citation : (2021) 09 SEBI CK 0060

Hon'ble Judges : Tarun Agarwala, Presiding Officer; M. T. Joshi, J

Bench : Division Bench

Advocate : Vikas Bengani, Sumit Rai, Nishit Dhruva, Hridhay Khurana, Yash Garach, Aalisha Shah

Judgement

1. This appeal is against an order of the Adjudicating Officer and therefore it is delisted from this group of appeals. We grant three weeks further time to the respondent to file a reply. Three weeks thereafter to the appellants to file rejoinder. The matter would be listed separately on November 16, 2021.
2. Parties are directed to take instructions from the Registrar 48 hrs. before the date fixed in order to find out as to whether the matter would be taken up for hearing through video conference or through physical hearing.
3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.